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Central Administrative Tribunal
Principal Bench

O.A. No. 1268 of 2001

New Delhi, dated this the 14th September, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Dr. Dharminder Singh,
S/o Shri P.S. Khurana,
R/o D-13, MCD Medical Complex,
Gulabi Bagh, Delhi-110007 ..Applicant
(By Advocate: Shri Pramod Gupta)

Versus

1. Government of NCT of Delhi through
the Secretary (Medical),
Health & Family Welfare Dept.,
5, Sham Nath Marg, Delhi-110054.
2. The Director,
Health Service,
Govt. of NCT of Delhi,
E Block, Saraswati Bhawan,
Connaught Place, New Delhi-110001.
3. The Union Public Service Commission
through the Secretary,
Dholpur House, Shah Jahan Road,
New Delhi. .. Respondents
(By Advocate: Ms. Neelam Singh)

ORDER (Oral)

S.R. ADIGE, VC (A)

Heard both sides.

2. This O.A. is disposed of pursuant to the
Respondents' order dated 25.7.2001, a copy of which
is taken on record. Applicant shall be entitled to
consequential benefits as admissible in the light of
the previous judgments of the Tribunal in similar
cases. These directions should be implemented within
three months from the date of receipt of a copy of
this order. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

Karthik

(S.R. Adige)
Vice Chairman (A)

Karthik